

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 180 OF 2025 / EZ**

Urbashi Jena

...Appellant

VERSUS

State of Odisha & Others

...Respondents

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By the Respondent No.10

Through

Papiya Banerjee Bihani

Kolkata
Date:

• **Smt Papiya Banerjee Bihani,**
Advocates for the Respondent No.10
(State Pollution Control Board, Odisha)
e-mail:pbanerjeebihani@gmail.com

✕

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTER ZONE BENCH, KOLKATA

09 JAN 2025

ORIGINAL APPLICATION No. 180 OF 2025 / EZ

Urbashi Jena ...Appellant

VERSUS

State of Odisha & Others ...Respondents

AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.10.

I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS aged around 58 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.10 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



- ~~X~~
2. That in this OA, the applicant has raised the illegal operation of road metal quarry at Bajabati under Dharmasala Tahasil of Jajpur district. It is further alleged that out of the 6 stone quarries exist in cluster-3 of Bajabati, Bhajabati Black Stone Quarry-2 is operating in violation of environmental norms.
 3. That this Hon'ble Tribunal while adjudicating the OA vide their order dtd.25.09.2025 at para-13 has been pleased to constitute a joint committee comprising of representative of Collector & DM, Jajpur, SPCB, Odisha, Deputy Director of Mines, Jajpur and SEIAA, Odisha and directed the committee to undertake visits to the site, look into the grievance of the applicant, associate the applicant and representative of concerned project proponent, verify the factual position and suggest appropriate remedial action. The Collector & DM, Jajpur (R-4) has been declared as the Nodal Body for coordination and compliance.
 4. That in compliance to the order dtd.25.09.2025 of the Hon'ble Tribunal stated above, the R-10 Board has nominated the Regional Officer, Kalinga Nagar to represent the Board in the committee constituted by the Hon'ble Tribunal and forwarded the same to the Collector



& DM, Jajpur vide letter No.19430 dtd.30.10.2025. A copy of the letter dtd.30.10.2025 is annexed to this affidavit and marked as ANNEXURE - R10/1.

5. That in compliance to the order dtd. 25.09.2025 of this Hon'ble Tribunal, the joint committee constituted by the Hon'ble Tribunal has made a field inspection on 13.11.2025 associating the representative of the project proponent and the authorised representative of the applicant and submitted a preliminary report with certain recommendations. In the report, it is indicated that the final report will be submitted after receiving the report from the Central Ground Water Authority regarding information on ground water level in that area and contamination of the same due to mining activity report from Odisha Space Application Centre (ORSAC) on exact depth of quantity of mining from alleged sources. It is learnt from the Regional Officer, Kalinga Nagar of the R-10 Board who has been nominated to represent the Board in the committee that final report has not yet been submitted. A copy of the preliminary field inspection report for inspection conducted on 13.11.2025 communicated by the Deputy Director of Mines (I/c), Jajpur Circle, Jajpur to the Collector & DM,



X

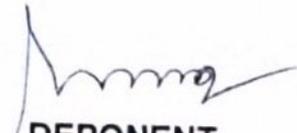
Jajpur with copy to the Regional Officer, Kalinga Nagar of this Board vide Memo No.6921 dtd.14.11.2025 is annexed to this affidavit and marked as ANNEXURE - R10/2 Colly.

6. That the R-10 Board considered the consent application after receiving all statutory clearance etc. and imposed certain stringent conditions to comply with for protection of environment. The compliance of those conditions are verified from time to time and whenever necessary direction has been issued to remove the defects pointed in the inspection report. In the instant case, the Board has granted consent to operate in favour of R-16 unit from time to time and the last consent was issued vide consent order No.1101 dtd.28.03.2025, which is valid upto 31.03.2026 with stringent conditions for compliance. A copy of the consent to operate order dtd.28.03.2025 is annexed to this affidavit and marked as ANNEXURE - R10/3.
7. That the Respondent No.10 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
8. That the annexures annexed to the present affidavit are true and correct copies of their originals.



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437611019 (M)

9. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.


DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

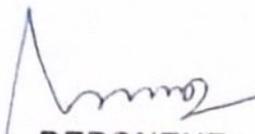
I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 9th January, 2026.



SWORN BEFORE ME

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437611019 (M)


DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar


09/1/26



8

ANNEXURE-R10/150

EPABX: 2561909/2562847

Tel: 2562822, 2560955

Email: Paribesh1@ospcboard.org

Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakanthanagar, Unit – VIII,
Bhubaneswar – 751 012, INDIA

No. 19430
VII – L – Misc – 1247

Date: 30-10-2025

E-mail / Speed Post

To

The Collector & District Magistrate
Jajpur

Sub: OA No.180/2025/EZ – Urbashi Jena vs. State of Odisha & Others.

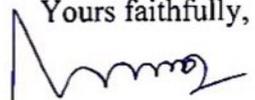
Sir,

The Hon'ble NGT while adjudicating the allegation of violation of environmental norms by M/s. Bajabati Black Stone Quarry-II owned by Sarat Chandra Behera vide their order dtd.25.09.2025 at para-13 has been pleased to constitute a joint committee comprising of representatives of Collector, Jajpur, OSPCB, Dy. Director Mines, Jajpur and SEIAA, Odisha and directed the said committee to meet within two weeks, undertake to visit the site, look into the grievance of the applicant, associate the applicant and representative of concerned project proponent, verify the factual position and suggest appropriate remedial action. The Collector, Jajpur will be the Nodal Agency for coordination and compliance. It is further directed that the report of the committee may be filed within one month. It is pertinent to mention here that the allegation raised in the OA is also before the Hon'ble NGT, EZB, Kolkata vide OA No.11/2025/EZ – Aruna Kumar Jena & Ors. vs. State of Odisha & Ors, wherein the Collector, Jajpur as well as the Board have been impleaded as R-4, 6 & 7 respectively. The case is posted to 18.11.25 for hearing.

Er. Madan Mohan Sahoo, Regional Officer, Kalinga Nagar of this Board has been nominated to represent the Board in the committee constituted by the Hon'ble Tribunal. Copy of OA along with order dtd.25.09.2025 are enclosed for information and necessary action.

Encl: As above.

Yours faithfully,


Member Secretary

Memo No. 19431 / Date: 30-10-25

Speed Post/E-mail

Copy along with copy of enclosure forwarded to the Regional Officer, SPC Board, Kalinga Nagar for information and necessary action.

Encl: As above.

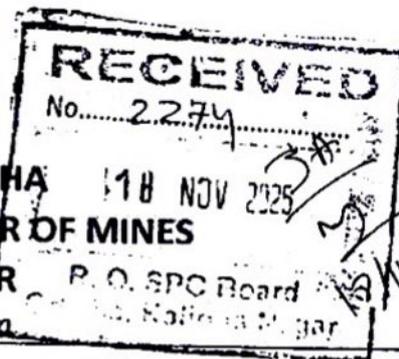

Member Secretary

o/c

ANNEXURE-R10/2 Colly



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E- mail: ddmjajpur.mm@gov.ia



Letter No. 6920 /MM, Jajpur/ Date 14-11-2025

To

The Collector & District Magistrate,
Jajpur.

Sub: Submission of preliminary field inspection report with respect to Bajabati BSQ No.2 & Bajabat BSQ No.6 conducted on 13.11.2025 in pursuant to the order dated 25.09.2025 passed in O.A No.180/2025/EZ & order dated 08.10.2025 passed in O.A No.183/2025/EZ of the Hon'ble NGT.

Ref: Your office Order No.15791, dated 04.11.2025.

Sir,

In inviting a kind reference to the subject cited above, I am to submit herewith the preliminary field inspection report with respect to Bajabati BSQ No.2 & Bajabat BSQ No.6 conducted on 13.11.2025, produced by the joint inspection committee in pursuant to the order dated 25.09.2025 passed in O.A No.180/2025 & order dated 08.10.2025 passed in O.A No.183/2025 of the Hon'ble NGT.

This is for favour of your kind information and necessary action.

Yours faithfully,

Encl: Field Inspection Report.

Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur

Memo No. 6921, M.M. Jajpur, Date. 14-11-2025 /

Copy to the Regional Officer, Kalinganagar, SPCB, Odisha // Environmental Scientist, SEIAA, Odisha // Tahasildar, Dharmasala for kind information.

Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur

Memo No. 6922, M.M. Jajpur, Date. 14-11-2025 /

Copy to the Mining Officer, Jajpur for information.

Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur

~~X~~

PRELIMINARY FIELD INSPECTION REPORT WITH RESPECT TO BAJABATI BSQ NO.2 & BAJABAT BSQ NO.6 CONDUCTED ON 13.11.2025 IN PURSUANT TO THE ORDER DATED 25.09.2025 PASSED IN O.A NO.180/2025 & ORDER DATED 08.10.2025 PASSED IN O.A NO.183/2025 OF THE HON'BLE NGT AND SUBSEQUENT ORDER NO.15751, DATED 04.11.2025 OF THE COLLECTOR & DISTRICT MAGISTRATE, JAJPUR.

A joint field inspection is conducted on 13.11.2025 with respect to Bajabati BSQ No.2 & Bajabati BSQ No.6 in pursuant to the order dated 25.09.2025 passed in O.A No.180/2025 & order dated 08.10.2025 passed in O.A No.183/2025 of the Hon'ble NGT and subsequent order No.15751, dated 04.11.2025 of the Collector & District Magistrate, Jajpur, in presence of the following members.

1. Samir Ranjan Dash, Tahasildar, Dharmasala – Representative of Collector & D.M, Jajpur.
2. Er Madan Mohan Sahoo, Reginal Officer, SPCB, Kalinganagar- Representative of Odisha State Pollution Controle Board.
3. Dr. Pradeept Kumar Nayak, Environmental Scientist – Representative of State Environmental Impact Assessment Authority, Odisha.
4. Jayaprakash Nayak, Deputy Director of Mines, Jajpur Circle, Jajpur.

Apart from this, Mining Officer, Jajpur District, Jr. Mining Officers, Dharmasala Tahasil assisted the team during inspection.

Further, the concerned lessees/authorised representatives of Bajabati BSQ No.02 & Bajabati BSQ No.06 were present during joint inspection. In addition to this, Sri Ranjit Kumar Jena, Authorised Representative of Urbasi Jena, applicant was also present during the joint inspection.

Observations made by the joint committee:

A. Bajabati Black Stone Quarry No. 02

1. The Bajabati BSQ – 2 bearing Khata No.215 Plot No. 1050(P) over an area of 2.023 Ha is settled in favour of Sri Sarat Chandra Behera. Lease deed was executed between the Lessee and Tahasildar, Dharmasala on 17.02.2023 for a period of 5 years.
2. The said source is coming under cluster (6 nos. quarries are coming in a single cluster) having total lease area of 35.66 acres or 14.43 Ha for which Terms of Reference (ToR) has been issued by SEIAA, Odisha vide letter no. 8318/SEIAA dated 03.06.2020. Further, the State Level Expert Appraisal Committee (SEAC) has approved the EIA & EMP report on 03.08.2021.



3. Based on the SEAC recommendation, individual EC for Bajabati BSQ – 02 bearing Khata No.215 Plot No. 1050(P) over an area of 2.023 Ha was issued in favour of Sri Sarat Chandra Behera vide EC Identification No.- EC22B001OR127359 dated 07.06.2022 for production of 20036 cu m stone per year with total 100180 cum in 5-years of lease period.
4. Lease agreement was made for 5 years period and is valid up-to 16.02.2028.
5. Consent to operate was granted w.r.t Bajabati BSQ No. 2 Vide letter no. 1101/KNG/BSQ/89 dated 28.03.2025 for excavation of 14568 m³ Stone for the year 2025-26 which is valid up to 31.03.2026.
6. In the KML google earth, it appears that Bajabati BSQ No. 02 was being operated before 2010-11 by different lease holder and presently is being operated by Sri Sarat Chandra Behera.
7. In the KML file it is also noticed that a crusher unit was set up during the year 2018 which is located adjacent to Bajabati BSQ No. 02 and EC was issued on 07.06.2022.
8. The Village Kanpur and Kantamali are located at a distance of 570 meters and 300 meters respectively from Bajabati Black Stone Quarry No. 02.
9. The committee observed that the quarry is not in operation during joint visit.
10. Pillar posting is observed around the lease area to demarcate the lease and sign board is also present at the quarry area.
11. It appears that the depth of mining is beyond 6 meters, which may be due to extraction of black stone by several lease holders operated previously but the exact depth of mining and quantity of extraction by the present Lessee could not be ascertained by physical observation.
12. The Project Proponent has not submitted the compliance of EC conditions

B. Bajabati Black Stone Quarry No. 06

1. The Bajabati BSQ-06 over an area of 5.00 acres or 2.023 Ha at village Bajabati, Tahasil-Dharmasala, Dist-Jajpur, Odisha is settled in favour of Sri Samendra Nayak.
2. The said source is coming under cluster (6 nos. quarries are coming in single cluster) having total lease area 35.66 acres or 14.43 Ha for which Terms of Reference (ToR) has been issued by SEIAA, Odisha vide letter no. 8318/SEIAA dated 03.06.2020. Further, the State Level Expert Appraisal Committee (SEAC) has approved the EIA & EMP report on 03.08.2021.
3. As per SEAC recommendation, individual EC for Bajabati BSQ- 06 over an area of 5.00 acres or 2.023 Ha was issued in favour of Sri Samendra Nayak vide EC Identification No.- EC22B001OR127359 dated 07.06.2022 for production of 20036 cum per year with total 100180 cum in 5-year lease period.
4. Lease agreement was made for 5 years period and is valid up-to 05.03.2028.

5. Consent to operate granted w.r.t Bajabati BSQ No 6 Vide letter no 1148/KNG/BSQ/90 Dtd 29.03.2025 for excavation of 20036 m³ black Stone for the year 2025-26 which is valid up to 31.03.2026.
6. In the KML file google earth map it appears that Bajabati BSQ No. 06 was being operated before 2010-11 by different lease holder and is being operated presently by Sri Samendra Nayak.
7. It is also noticed that a crusher unit was set up in the year 2011 which is located adjacent to the Bajabati BSQ No. 02 and EC was issued on 07.06.2022.
8. The village Kanpur and Kantamali are located at a distance of 400 meters and 300 meters respectively from Bajabati BSQ No. 06
9. The committee observed that the quarry is not in operation during joint visit.
10. Pillar posting is observed around the lease area to demarcate the lease and sign board is also present at the quarry area.
11. It appears that the depth of mining is beyond 6 meters, which may be due to extraction of black stone by several lease holders operated previously but the exact depth of mining and quantity of extraction by the present Lessee could not be ascertained by physical observation.
12. The Project Proponent has not submitted the compliance of EC conditions

Additional Information

1. Based on the grievance petition received by the O/o- the Regional Officer, Kalinganagar, State Pollution Control Board, Odisha this office, an inspection was conducted on 11.09.2025 by the officials of Regional Office, SPCB, Kalinganagar regarding ground water contamination and waste water discharged outside of Bajabati Cluster. During Inspection water sample is taken from both ground water (tubewell near Kanpur Chowk supplying to Bajabati village) and water accumulated inside the quarries. From the report it revealed that quality of discharged water and ground water is within the prescribed standard of the Board **(Both inspection report and water quality report is attached for reference).**
2. Further During joint inspection, water sample is collected from accumulated water inside the quarry no 2 & 6 and Borewell adjacent to Bajabati Quarry no 2 to analyse the ground water contamination due to mining activity.

Recommendations of the committee

The lessee may be directed to ensure the following scrupulously

1. The carter created due to mining may be properly fenced to prevent loss of human/animal life. Further, the lessee may make suitable arrangement for the watch and ward of the mining area so that no one trespasses into it.
2. The lessee to operate the quarry strictly within the leased area. Mining Officer, Jajpur, Tahasildar, Dharmasala and the local IIC to ensure accordingly.
3. The transporting approach road passing to quarry area needs repair and improvement by the lessee.
4. The Project proponent need to comply for submission of half yearly compliance of EC conditions.
5. As it is coming under cluster stone quarries, all the cluster lease holders shall follow the EC conditions under cluster approach under guidance of DDM, Jajpur, Mining Officer, Jajpur and Tahasildar, Dharmasal in light of implementation cluster EMP, Commitment made during public hearing for implementation of Environmental management Plan (EMP), Corporate Environmental Responsibility (CER), Planation and Maintenance of approach Road and village road etc.

Besides this, the committee unanimously decided to comply with the following points for onward action.

1. The Committee shall apprise the Collector & District Magistrate, Jajpur to communicate with Central Ground Water Board regarding ground water level in that area and contamination of the same due to mining activity.
2. Communication is to be made by the Deputy Director of Mines, Jajpur Circle, Jajpur with Odisha Space Application Centre (ORSAC) to ascertain over-extraction of Black Stone, violation of safety zone, depth of excavation beyond 6 meters w.r.t to the approved Mining Plans of both the quarries. Further, ORSAC shall be requested for calculation of distance factor from the nearby habitats/roads etc. and crusher units from both the quarries as alleged in the Original Application.

3. Water sample collected from accumulated water inside the quarry no 2 & 6 and Borewell adjacent to Bajabati Quarry no 2 shall be sent for analyse.

This is an interim report, the final report will be submitted after receiving of report from Central Ground Water Authority (CGWA) regarding information on ground water level in that area and contamination of the same due to mining activity, report from Odisha Space Application Centre (ORSAC), on exact depth and quantity of mining from alleged sources.

[Signature]
DBM
13.11.2025
Jajpur Circle

[Signature]
M. M. Sahoo
13/11/25
R.O, Kalinganagar,
SPCB, Odisha

[Signature]
13/11/2025
Environmental
Scientist,
SEIAA, Odisha

[Signature]
13/11/25
Tahasildar,
Dharmasala

**INSPECTION REPORT ON A PUBLIC COMPLAINT REGARDING THE ILLEGAL OPERATION
OF BAJABATI STONE QUARRIES & WASTE WATER DISCHARGE IN BAJABATI,
TEHSIL: DHARAMSALA, JAJPUR, ODISHA.**

Several complaints regarding Illegal Operation of Bajabati Stone Quarries & waste water discharge from Bajabati Black stone quarries In Tehsil: Dharamsala have been received by this office from the Head Office SPCB, Odisha & grievance petition from Collectorate Jajpur. In pursuance to the complaints received to this office inspection has been conducted on 11.09.2025 by the Board official to verify the alleged points.

CONSENT STATUS:

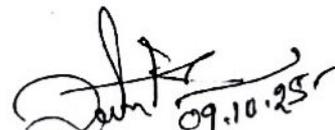
M/s. Bajabati BSQ No. 1, M/s. Bajabati BSQ No. 2, M/s. Bajabati BSQ No. 3, M/s. Bajabati BSQ No. 5 & M/s. Bajabati BSQ No. 6 are having valid consent from the Board. Consent to establish & consent to operate was granted based on approved mining plan, valid environmental clearance and subjected to validity of mining lease period.

OBSERVATIONS:

1. There are two Black stone quarries were operational during visit. M/s. Bajabati BSQ No. 2 & M/s. Bajabati BSQ No. 5 found to be operational during Visit.
2. M/s. Bajabati BSQ No. 1, M/s. Bajabati BSQ No. 3 & M/s. Bajabati BSQ No. 6 found to be non-operational on the day of visit.
3. The lessee of M/s. Bajabati BSQ-2 & M/s. Bajabati BSQ No. 5 has provided a mobile water tanker for dust suppression at internal roads. For grading of internal roads the unit has provided motor grader.
4. The rain water observed to be stored inside the quarry. Rain water of the stone quarry are pumped out for further reused in dust suppression measures and excess water discharged to outside lease boundary of M/s. Bajabati BSQ-2 & M/s. Bajabati BSQ No. 5. **The water sample has been taken and sent to central laboratory to ascertain the quality of water discharged.** From the test report it's revealed that the quality of water discharged to outside lease boundary is well within the discharge standard of the Board (**Copy of the Test report vide letter no. 18065 Dtd. 09.10.2025 is enclosed**).
5. **The Groundwater sample i.e., tube well near Kanpur chhak supplying to Bajabati Village is taken and sent to central laboratory to ascertain the quality of water consumed.** From the test report it's revealed that the quality of water is well within the permissible limit of ground water standard of the Board (**Copy of the Test report vide letter no. 18065 Dtd. 09.10.2025 is enclosed**).

6. There were approximately 30 numbers of plants around the BSQ 1,3 & 5. Further the lessee of M/s Agrwal Infra has planted around 100 numbers of planation around the quarry and crusher premises. As per EC conditions the project proponent (lease Holder) shall deposit certain amount with respective District Environment Society.
7. There are 13 numbers of Crusher are in Bajabati Mouza and all are having Sitting Clearance Certificate. Consent to establish granted to the stone crushers after obtaining the sitting clearance certificate from District Administration. The stone crushers adopted boundary wall, water sprinklers, plantation, mobile water tankers as air pollution control measures.


09.10.21
Sri. S. Sahu
Asst. Env. Scientist


09.10.25
Sri. H. S. Sahu
Asst. Env. Scientist



18

159

FAX : 2562822/2560955
TEL : 2564033/2563294
EPABX : 2561909/2562847
E-mail : paribesh1@ospcboard.org
Website : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,

Bhubaneswar - 751 012

(CENTRAL LABORATORY)

No. 18065 /

VI-SC (LEM)Misc- 38/2025-26

Dt. 09.10.2025

To

The Regional Officer
State Pollution Control Board, Odisha,
Kalinga Nagar

Sub: Test Reports of surface water & tube well water samples collected from Bajabati village- reg.

Ref: Your letter No. 2909 / (Lab.- 07) dt.11.09.2025

Sir,

With reference to the above cited letter, please find enclosed herewith the test reports of surface water & tube well water samples submitted to the Central Laboratory on dt.13.09.2025 by your office, collected from Bajabati village, Kalinga Nagar.

- Encl : (i) OS/ 599 /10/2025 (For NABL Scope parameter)
(ii) OS/ 600 /10/2025 (For NABL Non-scope parameter)
(iii) OS/ 601 /10/2025 (For NABL Scope parameter)
(iv) OS/ 602 /10/2025 (For NABL Non-scope parameter)

Yours faithfully,

N. Mallick
8/10/25

OSD-cum- Chief Env. Scientist (Lab.)

O/c

Central Laboratory address: Plot No.-B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar -751024 E-mail: centrallab@ospcboard.org



CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024

E-mail: centrallab@ospcbboard.org



TC-12740

TEST REPORT

Page 1 of 1

1. ULR No. : TC127402500001008F
- 2 (i). Report No. : OS/ 599 /10/2025
- 3 (i) Date : 08.10.2025
- 2(ii). Amendment No :
- 3(ii) Amendment Date :
4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,
(Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar
(On behalf of Regional Officer, Kalinga Nagar)
5. Reference Letter No. : 2909 / (Lab.- 07) dt 11.09.2025
6. Date of sample receipt : 13.09.2025
7. Sample Description:
(i) Discipline : Chemical testing (ii) Group : Water (iii) Sub Group : Surface water
(Biological testing/ (Water/ Pollution and Environment) (Surface Water/ Ground Water/ Drinking
Chemical testing) Water/ Wastewater / Effluent)
8. Analysis Starting Date-Analysis Completion Date : 13.09.2025 – 06.10.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :

(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits *	Test Method	Surface water samples collected from Bajabati village	
				Others/ Sept -25/ SW/ 1675	Others/ Sept -25/ SW/ 1676
		(Applicable for Sl. No. Others/Sept -25/SW/ 1675 & Others/Sept -25/ SW/ 1676)		Sample from the Pump discharge of BSQ – 02 of Bajabati Nallah	Sample from the Pump discharge of BSQ – 05 of Bajabati BSQ No. 05 (CSN -3A) leading to Agriculture land
				Results	
1.	Iron (Fe), mg/L	50, max	3500 Fe – B, APHA, 23 rd Edn., 2017	0.381	0.342

* Tolerance limit for inland surface water subject to pollution (IS : 2296 –1982), for Class 'C' (Drinking water source with conventional treatment followed by disinfection)

11. Deviation from Test Method , if any : No
12. If Sampling Conducted by the Central Laboratory, Yes/ No - No
If Yes,
(a) Date of Sampling : (b) Method Used :
(c) Name of Sampler with Designation :

_____End of Test Report_____

Smita Nayak
 Authorised Signatory
 (Chemical Testing)
 (Water/ Wastewater)
 (Mrs. Smita Nayak)
 (Asst. Env. Scientist)

Niranjan Mallick
 Board Analyst
 (Sri Niranjan Mallick)
 (OSD-cum- Chief Env. Scientist)

Note :

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- (iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.
- (v) Opinion, Interpretation, Conformance will be provided only on the customer request.



CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024
E-mail: centrallab@ospcboard.org

TEST REPORT

Page 1 of 1

1. ULR No. : ----
 2 (i). Report No. : OS/ 600 /10/2025
 3 (i) Date of issue : 08.10.2025
 4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,
 (Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar,
 (On behalf of Regional Officer, SPCB, Odisha, Kalinga Nagar)
 5. Reference Letter No. : 2909 / (Lab.- 07) dt.11.09.2025
 6. Date of sample receipt : 13.09.2025
 7. Sample Description :

- (i) Discipline : Chemical Testing (ii) Group : Water (iii) Sub Group : Surface water
 (Biological Testing, (Water/ Pollution and Environment) (Surface water/ Ground water/ Drinking water /
 Chemical testing) Wastewater / Effluent)

8. Analysis Starting Date-Analysis Completion Date : 13.09.2025 – 06.10.2025
 9. If uncertainty is desired by Customer : No
 10. Analysis Results :

(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits *	Test Method	Surface water samples collected from Bajabati village	
				Others/ Sept - 25/ SW/ 1675	Others/ Sept - 25/ SW/ 1676
		(Applicable for Sl. No. Others/Sept - 25/ SW/1675 & Others/Sept -25/SW/ 1676)		Sample from the Pump discharge of BSQ - 02 of Bajabati BSQ No. 02 leading to Nallah	Sample from the Pump discharge of BSQ - 05 of Bajabati BSQ No. 05 (CSN -3A) leading to Agriculture land
				Result	
1.	Total Chromium (as Cr), mg/L	-	3111A, APHA, 23 rd Edn., 2017	0.011	0.009
2.	Copper (Cu), mg/L	1.5, max		0.003	0.007
3.	Cadmium (Cd), mg/L	0.01, max		0.0003	0.0010
4.	Lead (Pb), mg/L	0.1, max		0.004	0.007
5.	Nickel (Ni), mg/L	-		0.003	0.004
6.	Zinc (Zn), mg/L	15, max		0.055	0.063
7.	Mercury (as Hg), mg/L	-	3112 B, APHA, 23 rd Edn., 2017	0.00049	0.00025

* Tolerance limit for inland surface water subject to pollution (IS : 2296-1982), for Class 'C' (Drinking water source with conventional treatment followed by disinfection)

11. Deviation from Test Method , if any : No
 12. If Sampling Conducted by the Central Laboratory, Yes/ No. No
 If Yes,
 (a) Date of Sampling : (b) Method Used :
 (c) Name of Sampler with Designation :

-----End of Test Report-----

Smita Nayak
(Signature)

Authorised Signatory
(Chemical Testing)
(Water/ Wastewater)
(Mrs. Smita Nayak)
(Asst. Env. Scientist)

Niranjan Mallick
(Signature)
8/10/25
Board Analyst
(Sri Niranjan Mallick)
(OSD-cum- Chief Env. Scientist)

Note :

- (i) The results stated above relate only to the items tested.
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Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012, FAX: 2562822/2560955
 TEL: 2564033/2563294 EPABX: 2561909/2562847, E-mail: paribesh1@ospcboard.org Website: www.ospcboard.org



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CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024

E-mail: centrallab@ospboard.org



TC-12740

TEST REPORT

1. ULR No. : TC127402500001009F
- 2 (i). Report No. : OS/ 601 /10/2025
- 3 (i) Date : 08.10.2025
- 2(ii). Amendment No :
- 3(ii) Amendment Date :
4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,
(Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar
(On behalf of Regional Officer, Kalinga Nagar)
5. Reference Letter No. : 2909 / (Lab.- 07) dt.11.09.2025
6. Date of sample receipt : 13.09.2025
7. Sample Description :
(i) Discipline : Chemical testing (ii) Group : Water (iii) Sub Group : Ground water
(Biological testing/ Chemical testing) (Water/ Pollution and Environment) (Surface Water/ Ground Water/ Drinking Water/ Wastewater / Effluent)
8. Analysis Starting Date-Analysis Completion Date : 13.09.2025 – 06.10.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :

(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits		Test Method	Tube well water sample collected from Bajabati village
		IS 10500: 2012 *			
		Requirement (Acceptable limit)	Permissible limit in the absence of alternate source		Others/ Sept - 25/ GW/ 1677
					Sample from the tube well near Kanpur Chhaka supplying to Bajabati village
					Results
1.	pH	6.5 - 8.5	No relaxation	4500-H ⁺ -B, APHA, 23 rd Edn., 2017	7.4
2.	Turbidity (Turb), NTU	1, max	5, max	2130 B, APHA, 23 rd Edn., 2017	1.4
3.	Total Dissolved Solids (TDS), mg/L	500, max	2000, max	2540 C, APHA, 23 rd Edn., 2017	496.0
4.	Total Hardness (TH), as CaCO ₃ , mg/L	200, max	600, max	2340 C, APHA, 23 rd Edn., 2017	276.0
5.	Calcium as CaCO ₃ (Ca), mg/L	75, max	200, max	3500-Ca-B, APHA, 23 rd Edn., 2017	84.97
6.	Magnesium as CaCO ₃ (Mg), mg/L	30, max	100, max	3500-Mg-B, APHA, 23 rd Edn., 2017	15.55
7.	Total Alkalinity as CaCO ₃ (T. Alka), mg/L	200, max	600, max	2320 B, APHA, 23 rd Edn., 2017	296.0
8.	Chloride (Cl ⁻), mg/L	250, max	1000, max	4500 Cl ⁻ B, APHA, 23 rd Edn., 2017	38.0
9.	Nitrate (as NO ₃), mg/L	45	No relaxation	4500 - NO ₃ ⁻ -E, APHA, 23 rd Edn., 2017	7.628
10.	Sulphate (SO ₄ ²⁻), mg/L	200, max	400, max	4500-SO ₄ ²⁻ -E, APHA, 23 rd Edn., 2017	11.62
11.	Fluoride (F ⁻) mg/L	1.0, max	1.5, max	4500-F-C, APHA, 23 rd Edn., 2017	0.24
12.	Iron (Fe), mg/L	1.0	No relaxation	3500 Fe-B, APHA, 23 rd Edn., 2017	0.401
13.	Hexavalent Chromium (Cr ⁶⁺), mg/L	-	-	3500-Cr-B, APHA, 23 rd Edn., 2017	<0.002
14.	Boron (B), mg/L	0.5	2.4	4500 B-B, APHA 23 rd Edn., 2017	0.191

* Drinking water specification, IS 10500 : 2012 and it's amendments,

Smita Nayak
Authorised Signatory
(Chemical Testing)
(Water/ Wastewater)
(Mrs. Smita Nayak)
(Asst. Env. Scientist)

N. Mallick
Board Analyst
(Sri Niranjana Mallick)
(OSD-cum- Chief Env. Scientist)



**CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA**

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
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E-mail: centrallab@ospcbboard.org



TC-12740

TEST REPORT

Page 1 of 2

1. ULR No. : TC127402500001009F
- 2 (i). Report No. : OS/ 601 /10/2025
- 3 (i) Date : 08.10.2025
- 2(ii). Amendment No :
- 3(ii) Amendment Date :
4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,
(Name and address) Regional Office, SPC Board, Odisha, Kalinga Nagar
(On behalf of Regional Officer, Kalinga Nagar)
5. Reference Letter No. : 2909 / (Lab.- 07) dt.11.09.2025
6. Date of sample receipt : 13.09.2025
7. Sample Description : -
(i) Discipline : Chemical testing (ii) Group : Water (iii) Sub Group : Ground water
(Biological testing/ Chemical testing) (Water/ Pollution and Environment) (Surface Water/ Ground Water/ Drinking Water/ Wastewater / Effluent)
8. Analysis Starting Date-Analysis Completion Date : 13.09.2025 – 06.10.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :

(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits		Test Method	Tube well water sample collected from Bajabati village
		IS 10500: 2012 *			
		Requirement (Acceptable limit)	Permissible limit in the absence of alternate source		
					Others/ Sept - 25/ GW/ 1677
					Sample from the tube well near Kanpur Chhaka supplying to Bajabati village
					Results
1.	pH	6.5 - 8.5	No relaxation	4500-H-B, APHA, 23 rd Edn., 2017	7.4
2.	Turbidity (Turb), NTU	1, max	5, max	2130 B, APHA, 23 rd Edn., 2017	1.4
3.	Total Dissolved Solids (TDS), mg/L	500, max	2000, max	2540 C, APHA, 23 rd Edn., 2017	496.0
4.	Total Hardness (TH), as CaCO ₃ , mg/L	200, max	600, max	2340 C, APHA, 23 rd Edn., 2017	276.0
5.	Calcium as CaCO ₃ (Ca), mg/L	75, max	200, max	3500-Ca-B, APHA, 23 rd Edn., 2017	84.97
6.	Magnesium as CaCO ₃ (Mg), mg/L	30, max	100, max	3500-Mg-B, APHA, 23 rd Edn., 2017	15.55
7.	Total Alkalinity as CaCO ₃ (T. Alka), mg/L	200, max	600, max	2320 B, APHA, 23 rd Edn., 2017	296.0
8.	Chloride (Cl ⁻), mg/L	250, max	1000, max	4500 Cl ⁻ B, APHA, 23 rd Edn., 2017	38.0
9.	Nitrate (as NO ₃), mg/L	45	No relaxation	4500 - NO ₃ ⁻ -E, APHA, 23 rd Edn., 2017	7.628
10.	Sulphate (SO ₄ ²⁻), mg/L	200, max	400, max	4500-SO ₄ ²⁻ -E, APHA, 23 rd Edn., 2017	11.62
11.	Fluoride (F ⁻) mg/L	1.0, max	1.5, max	4500-F-C, APHA, 23 rd Edn., 2017	0.24
12.	Iron (Fe), mg/L	1.0	No relaxation	3500 Fe - B, APHA, 23 rd Edn., 2017	0.401
13.	Hexavalent Chromium (Cr ⁶⁺), mg/L	-	-	3500-Cr-B, APHA, 23 rd Edn., 2017	<0.002
14.	Boron (B), mg/L	0.5	2.4	4500 B - B, APHA 23 rd Edn., 2017	0.191

* Drinking water specification, IS 10500 : 2012 and it's amendments,

Smita Nayak
28/10/25
Authorised Signatory
(Chemical Testing)
(Water/ Wastewater)
(Mrs. Smita Nayak)
(Asst. Env. Scientist)

N. Niranjan Mallick
31/10/25
Board Analyst
(Sri Niranjan Mallick)
(OSD-cum- Chief Env. Scientist)

(Cont.)



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TC-12740

TEST REPORT

Page 2 of 2

1. ULR No. : TC127402500001009F
2 (i). Report No. : OS/ 601 /10/2025
3 (i) Date : 08.10.2025

2(ii). Amendment No :
3(ii) Amendment Date :

11. Deviation from Test Method , if any : No
12. If Sampling Conducted by the Central Laboratory, Yes/ No - No
If Yes,

(a) Date of Sampling : (b) Method Used :
(c) Name of Sampler with Designation :

—————End of Test Report—————

Smita Nayak
8/10/25

Authorised Signatory
(Chemical Testing)
(Water/ Wastewater)
(Mrs. Smita Nayak)
(Asst. Env. Scientist)

Niranjan Mallick
8/10/25
Board Analyst
(Sri Niranjan Mallick)
(OSD-cum- Chief Env. Scientist)

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TEL : 2564033/2563294 EPABX : 2561909/2562847 . E-mail : paribeshI@ospcboard.org Website : www.ospcboard.org



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Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,

Bhubaneswar - 751 024

E-mail: centrallab@ospcbboard.org

TEST REPORT

Page 1 of 1

1. ULR No. : -----
- 2 (i). Report No. : OS/ 602 /10/2025
- 2 (ii). Amendment No. : ---
- 3 (i). Date of issue : 08.10.2025
- 3 (ii). Amendment Date : ---
4. Sample Submitted By : Sri Dushasan Malik, Field Attendant,
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(Biological Testing, (Water/ Pollution and Environment) (Surface water/ Ground water/ Drinking water /
Chemical testing) Wastewater / Effluent)
8. Analysis Starting Date-Analysis Completion Date : 13.09.2025 – 06.10.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :
(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits		Test Method	Tube well water sample collected from Bajabati village
		IS 10500: 2012 *			Others/ Sept – 25/GW/1677
		Requirement (Acceptable limit)	Permissible limit in the absence of alternate source		Sample from the tube well near Kanpur Chhaka supplying to Bajabati village
					Result
1.	Ammonical Nitrogen as N (NH ₃ -N), mg/L	0.5	No relaxation	4500-NH ₃ -B followed by 4500-NH ₃ -C. APHA 23 rd Edn., 2017	<0.4 [#]
2.	Total Chromium (as Cr), mg/L	0.05	No relaxation	3111A, APHA, 23 rd Edn., 2017	0.007
3.	Copper (Cu), mg/L	0.05, max	1.5, max		0.005
4.	Cadmium (Cd), mg/L	0.003, max	No relaxation		0.0006
5.	Lead (Pb), mg/L	0.01, max	No relaxation		0.005
6.	Nickel (Ni), mg/L	0.02, max	No relaxation		0.003
7.	Zinc (Zn), mg/L	5, max	15, max		0.057
8.	Mercury (as Hg), mg/L	0.001	No relaxation		3112 B, APHA, 23 rd Edn., 2017

* Drinking water specification, IS 10500 : 2012 and it's amendments

BDL values as specified by CPCB vide letter No.7065 dt.28.09.2020

11. Deviation from Test Method , if any : No
12. If Sampling Conducted by the Central Laboratory, Yes/ No. No
If Yes,
(a) Date of Sampling : (b) Method Used :
(c) Name of Sampler with Designation :

-----End of Test Report-----

Smita Nayak
Authorised Signatory
(Chemical Testing)
(Water/ Wastewater)
(Mrs. Smita Nayak)
(Asst. Env. Scientist)

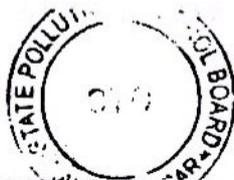
Niranjan Mallick
Board Analyst
(Sri Niranjan Mallick)
(OSD-cum- Chief Env. Scientist)

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ANNEXURE-R10/3



Tel : 06726-221153

E mail : rospcb.kalinganagar@ospcboard.orgWebsite : www.ospcboard.org**REGIONAL OFFICE, KALINGANAGAR****STATE POLLUTION CONTROL BOARD, ODISHA****[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]**AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur
DIST- JAJPUR-755019, ODISHA, INDIA**CONSENT ORDER**No 1101 //KNG/BSQ/89Date 28.03.2025**CONSENT ORDER NO. /RO-SPCB/KALINGA NAGAR (APC &WPC)****Sub: Consent to operate under section 25/26 of Water (PCP) Act, 1974 and under section 21 of the Air (PCP) Act, 1981.**6157038**Ref : Your online application No. 4697417 & This Office consent to operate order granted vide letter no 777/KNG/BSQ/89 Dtd 07.03.2024**

Consent to operate is hereby granted under section 25 / 26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Mine **M/s. BAJABATI BLACK STONE QUARRY NO 2
(Cluster Serial No-3 B/2)**Name of the Occupier & Designation **Sri Sarat Chandra Behera, Lessee**Address **At- Village Bajabati (Plot No- 1050 (P) of Khata No. 215 over an area of 5.00 Ac.(2.023 Ha)), Tehsil : Dharmasala Dist- Jajpur, Odisha**

This consent order is valid for the period from **01.04.2025 up to 31.03.2026**.
(This consent to operate is granted based on environmental clearance issued vide SEIAA Identification no EC22B001OR171481 dtd 03.06.2022 and subjected to validity of mining lease)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured.

Sl. No.	Product.	Quantity (in cu meters)/Annum
1	Excavation of Granite Stone for the year 2025-26	14568 m³



CONSENT ORDER

B. Discharge permitted through the following outlet subject to the standard.

Outlet No.	Description of outlet.	Point of discharge.	Quantity of discharge KLD or KL/hr	Prescribed standard.				
				pH	SS mg/l	O&G mg/l		
1	Domestic waste water	Soak pit via septic tank.	-	5.5 – 9.0	100	10	-	-
2	-	-	-	-	-	-	-	-

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard. mg/Nm ³				
				PM	SO ₂	NO _x		
1	-	-	-	-	-	-	-	-

The Unit shall maintain within its premises the prescribed Ambient Noise Level for Residential Area.

D. Disposal of solid waste permitted in the following manner.

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Overburden/Top soil	-	-	-	-	Shall be stored as per approved mining plan
2	-	-	-	-	-	-

Contd...

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CONSENT ORDER

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to establish and operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

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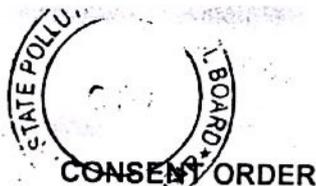


CONSENT ORDER

Page-4

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.

Contd...



24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.

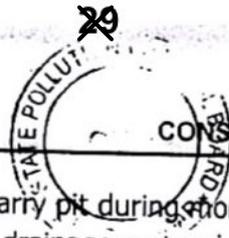
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CONSENT ORDER

35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

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E. SPECIAL CONDITIONS

1. The accumulated water in the quarry pit during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.
2. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.
3. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.
4. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
5. Wet drilling method shall be adopted to control fugitive dust emission. Delay detonators and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.
6. Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during non-peak hours.
7. The vehicles in which soil is to be transported shall be covered with tarpaulin to prevent spillage and getting minor mineral airborne.
8. The mines shall undertake plantation as mentioned in the mining plan..
9. The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
10. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards
11. This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.
12. The Board may impose further condition or modify the conditions as stipulated in this order during installation / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.
13. The Board reserves the right to revoke / refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

M. M. Sahoo
28/03/25

REGIONAL OFFICER

Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

To

Sri Sarat Chandra Behera, Lessee
M/s BAJABATI BLACK STONE QUARRY NO 2
(Cluster Serial No-3 B/2)
At: Khunta, PS-Dharmasala
Dist-Jajpur, Odisha

Memo No. 1102 / Dt. 28-03-2025

Copy forwarded to

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The District Collector **Jajpur**
3. The Deputy Director of Mines, (Minor Mineral), **Jajpur**
4. The Tahasildar, Dharmasala, **Jajpur**
5. Guard File.

M. M. Sahoo
28/03/25

REGIONAL OFFICER

Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur